

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2932

ANSWERED ON:13.12.2005

ATROCITIES AGAINST WOMEN

Mahato Shri Bir Sing;Panda Shri Prabodh;Singh Deo Smt. Sangeeta Kumari

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any system to investigate the excesses being committed against women in every walk of life;
- (b) if so, the details thereof;
- (c) whether the Government proposes to organize a conference of the concerned Ministries in the States;
- (d) if so, the details thereof; and
- (e) the time by which the conference is likely to be organised?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI KANTI SINGH)

(a)&(b) Yes, Sir. The Government has enacted a number of special legislations, besides the provisions in the Indian Penal Code, to protect women from exploitation and atrocities. These include: Dowry Prohibition Act, Indecent Representation of Women (Prohibition) Act, Immoral Traffic (Prevention) Act, Commission of Sati (Prevention) Act, and Protection of Women from Domestic Violence Act.

The Government has also constituted an apex level statutory body called the 'National Commission for Women (NCW)' with a mandate, inter-alia, to investigate and examine the legal safeguards provided for women under the Constitution and other laws and to recommend to Government measures for their effective implementation. In terms of its mandate, the NCW undertakes investigation into cases of atrocities on women and takes up the matter with the appropriate authorities. Most of the State Governments have also constituted state level women commissions with similar functions and mandate.

(c) No proposal to hold such a conference is under the consideration of the Government.

(d)&(e) Does not arise.